

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GREAT AID MARKETING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GREAT AID MARKETING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/03/1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana (RoC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1989PTC035289
5.	Address of the registered office and principal office (if any) of corporate debtor	301-302 Anand Chambers 25/34 East Patel Nagar New Delhi -110008
6.	Insolvency commencement date in respect of corporate debtor	25.09.2019 (Date of Order by NCLT) (Order received by IRP via email from financial creditor's advocate on 27.09.2019)
7.	Estimated date of closure of insolvency resolution process	23.03.2020 (180 days from the order dated 25.09.2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SAMEER RASTOGI IBBI/IPA-002/IP-N00226/2017-18/10677
9.	Address and e-mail of the interim resolution professional, as registered with the Board	F-116, Lajpat Nagar-I, New Delhi-110024 Email: srastogi@indiajuris.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F-116, Lajpat Nagar-I, New Delhi-110024 Email: rpsrastogi@gmail.com
11.	Last date for submission of claims	08.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

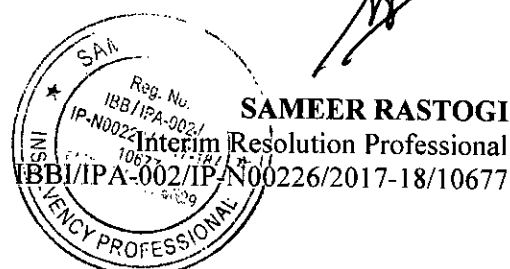
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Great Aid Marketing Private Limited** on **25.09.2019**.

The creditors of **Great Aid Marketing Private Limited**, are hereby called upon to submit their claims with proof on or before **08.10.2019** [date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 28 September 2019
Place: New Delhi